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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

...
OA.No.220 of 1997

Dated New Delhi, this 3rd day of February, 1997

HON'BLE MR JUSTICE B. C. SAKSENA, ACTING CHAIRMAN
HON'BLE MR K. MUTHUKUMAR, MEMBER (A)

M. Gopalkrishna
S/o Late M. Narayanaswamy Naidu
Chairman and Managing Director of
Rural Electrification Corporation
Core 4 Scope Complex
7 Lodi Road
NEW DELHI. ... Applicant

By Advocate: Shri I. Gosh with
Ms Reema Bhandari

versus

Union of India, through

1. Secretary
Ministry of Finance
North Block
New Delhi.
2. Secretary
Department of Personnel, Pensions and
Public Grievances
North Block
New Delhi.
3. Secretary
Ministry of Power
Shram Shakti Bhawan
New Delhi. ... Respondents

O R D E R (Oral)

Mr Justice B. C. Saksena, Acting Chairman

The learned counsel for the applicant on
being pointed out that since the applicant is
presently working as Chairman and Managing
Director of Rural Electrification Corporation
and as the said Corporation has not been notified
under Section 14 of the Administrative Tribunals
act, 1985 this OA will not be maintainable
before this Tribunal, states that the applicant

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may be permitted to withdraw the application.

Permission to withdraw the application is granted with liberty to seek redressal of any grievance if, survived, before the appropriate forum.


(K. Muthukumar)
Member (A)


(B. C. Saksena)
Acting Chairman

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